## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

#### **LOK SABHA**

### UNSTARRED QUESTION NO. 2782 ANSWERED ON FRIDAY THE 3<sup>rd</sup> AUGUST, 2018/ SHRAVANA 12, 1940 (SAKA)

#### **CSR IRREGULARITIES**

#### QUESTION

#### **2782. SHRIMATI JAYSHREEBEN PATEL:**

**Will the Minister of CORPORATE AFFAIRS** 

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) the number of companies registered in the country, State-wise;
- (b) the number of companies, out of these, come under Corporate Social Responsibility (CSR) penalized funds collected/spent, developmental works taken under CSR during the last three years;
- (c) the number of farmers associated/ under CSR in the country at present;
- (d) the details of kinds of irregularities committed by companies under CSR; and
- (e) the details of measures suggested by the Government to check such irregularities?

#### **ANSWER**

## THE MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

- (a): The details of the number of companies registered in the country, state-wise /UT-wise are at Annexure-I.
- (b): Every company having net worth of Rs. 500 crore or more or turnover of Rs. 1000 crore or more or net profit of Rs. 5 crore or more during the immediately preceding financial year shall be liable to spend at least 2% of the average net profits of the company made during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities in areas or subjects specified in Schedule VII of the Companies Act, 2013 ('Act'). The number of companies eligible for CSR and the sectorwise expenditure for FY 2014-15, 2015-16 and 2016-17 is at Annexure II.
- (c): The details of CSR expenditure are captured sector wise and no data on beneficiaries of CSR, including farmers, is captured through filings made under the Act in MCA21 Registry.
- (d) & (e): Whenever, violation of CSR provisions is reported, the Registrar of Companies initiates action against such non-compliant companies after due examination of records. For the FY 2014-15, prosecution against 254 companies was sanctioned out of which 33 companies have filed applications for compounding. In addition to this, the Ministry has established a Centralized Scrutiny and Prosecution Mechanism (CSPM) in April, 2018 from FY 2015-16 onwards on pilot basis for enforcement of CSR provisions. CSPM has been tasked to start with examination of records of top 1000 companies mandated to spend on CSR. Based on scrutiny, preliminary notices have been issued to 272 companies.

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Annexure I

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2782

NUMBER OF COMPANIES REGISTERED IN INDIA (STATE-WISE)

SI. No.	State	Number of Companies*	
1.	Andaman & Nicobar	412	
2.	Andhra Pradesh	28676	
3.	Arunachal Pradesh	575	
4.	Assam	10875	
5.	Bihar	29447	
6.	Chandigarh	14267	
7.	Chhattisgarh	9436	
8.	Daman and Diu	369	
9.	Delhi	323771	
10.	Dadra & Nagar Haveli	508	
11.	Goa	8327	
12.	Gujarat	96595	
13.	Himachal Pradesh	5906	
14.	Haryana	40769	
15.	Jharkhand	12727	
16.	Jammu & Kashmir	5251	
17.	Karnataka	108378	
18.	Kerala	48861	
19.	Lakshadweep	15	
20.	Maharashtra	358132	
21.	Meghalaya	1068	
22.	Manipur	729	
23.	Madhya Pradesh	36748	
24.	Mizoram	138	
25.	Nagaland	569	
26.	Orissa	23636	
27.	Punjab	29980	
28.	Pondicherry	3252	
29.	Rajasthan	55248	
30.	Sikkim	2	
31.	Telangana	99288	
32.	Tamil Nadu	137788	
33.	Tripura	467	
34.	Uttar Pradesh	96405	
35.	Uttarakhand	7085	
36.	West Bengal	199118	
37.	Not assigned	606	
	Grand Total	17,95,424	

<sup>\*</sup>As on date 31.07.2018

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# ANNEXURE II ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2782 COMPANIES ELIGIBLE FOR CSR FOR FY 2014-15, FY 2015-16 AND FY 2016-17

SI. No	Financial Year	No. of Companies		
1.	2014-15	14,944		
2.	2015-16	19,184		
3.	2016-17*	62,86		

<sup>\*</sup>Filings up to 30.11.2017 have been factored.

#### SECTOR-WISE CSR EXPENDITURE FOR FY 2014-15, FY 2015-16 AND FY 2016-17

CSR Expenditure ( In Rs. Crores )					
SI. No.	Sectors	2014-15	2015-16	2016-17*	
1.	Health/ Eradicating Hunger/ Poverty and malnutrition/ Safe drinking water / Sanitation	2,382.27	4,330.21	1,201.37	
2.	Education/ Differently Abled/ Livelihood	3,021.47	4,689.81	1,605.05	
3.	Rural development	1,031.02	1,327.57	628.56	
4.	Environment, Animal Welfare, Conservation Of Resources	812.31	901.80	306.68	
5.	Swachh Bharat Kosh	94.52	323.24	89.35	
6.	Any Other Funds	272.58	322.63	137.70	
7.	Gender equality / Women empowerment / Old age homes / Reducing inequalities	172.63	331.50	122.60	
8.	Prime Minister's National Relief Fund	211.04	206.08	109.81	
9.	Encouraging Sports	53.36	134.76	51.73	
10.	Heritage Art and Culture	113.62	114.90	49.64	
11.	Slum Area Development	101.07	13.60	1.97	
12.	Clean Ganga Fund	4.64	32.52	22.97	
13.	Other Sectors ( Technology Incubator And Benefits To Armed Forces, Admin Overheads and others**)	1,294.24	1,099.24	391.57	
	Total Amount (in Rs. Crores)	9,564.77	13,827.86	4,719.00	

<sup>\*</sup> Filing up to 30.11.2017 have been factored

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<sup>\*\*</sup> not specified